

SCHEDULE II FORM B PUBLIC ANNOUNCEMENT <i>(Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016)</i>		
FOR THE ATTENTION OF THE STAKEHOLDERS OF M.P. ENTERPRISES AND ASSOCIATES LIMITED (CORPORATE DEBTOR IN LIQUIDATION)		
Sl. No	Particulars	Details
1.	Name of corporate debtor	M.P. Enterprises and Associates Limited (Corporate Debtor in Liquidation)
2.	Date of incorporation of corporate debtor	28-10-1998
3.	Authority under which corporate debtor is incorporated /registered	Registrar of Companies, Pune
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U34999PN1998PLC012981
5.	Address of the registered office and principal office (if any) of corporate debtor	Second Floor, Chiranjeev Apartments, Karve Road, Pune 411038
6.	Date of closure of Insolvency Resolution Process	February 20, 2024
7.	Liquidation commencement date of corporate debtor	February 21, 2024 Order received on February 22, 2024
8.	Name and registration number of the insolvency professional acting as liquidator	Subhash Laxminarayan Nathuramka IBBI/IPA-001/IP-P00472/2017-2018/10815 AFA Validity 10/09/2024
9.	Address and e-mail of the liquidator, as registered with the Board (Pl send correspondence only on address/email ID given at S.No.10)	B-602, Silver Sand CHS, Piramal Nagar, Goregaon (West), Mumbai 400104 snathuramka@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	401, Darshan CHS Ltd., Raghunath Dadaji Street, Fort, Mumbai 400001 Mobile: 8591095341 Email: mpent.clrp@gmail.com
11.	Last date for submission of claims	March 22, 2024

Notice is hereby given that the Hon'ble National Company Law Tribunal, Mumbai Bench has ordered the commencement of liquidation of **M.P. ENTERPRISES AND ASSOCIATES LIMITED** on **February 21, 2024 (Order received on February 22, 2024)**

The stakeholders of **M.P. ENTERPRISES AND ASSOCIATES LIMITED** are hereby called upon to submit their claims with proof, on or before **March 22, 2024**, to the liquidator at the address (preferably on email) mentioned against item 10.

Note: Applicable forms can be downloaded from the following portal: www.ibbi.gov.in → Quick Links → Downloads → Forms under IBBI (Liquidation Process) Regulations, 2016.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the proof of claims in person, by post or **preferably by electronic means.**

Submission of false or misleading proofs of claim shall attract penalties.

(In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38)

Subhash Laxminarayan Nathuramka
Liquidator
IBBI/IPA-001/IP-P-00472/2017-2018/10815
AFA Validity-10/09/2024

Mumbai
Feb 22, 2024

